

AWARD

BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI.

(Organized by High Court Legal Services Committee under section 19, Legal Services Authorities Act, 1987 (Central Act).

**BENCH NO. 1**

Cont Case (Civil) No. 173 of 2017

1. Petitioner/Appellant:- 1. Dilip Kumar Kuila, S/o late M.M. Kuila, R/o Rajlabandh, P.O. P.S. Bahragora, District-East Singhbhum at Jamshedpur.  
2. Mary Jane Kerkeita, Wife of Sri Erick Kerketta, R/o Mohalla-Anandpur, Dungaria Bank Colony, Gumla, P.O. P.S. and District-Gumla.  
Versus
2. Respondent/O.P.(s): 1 The State of Jharkhand.  
2 Shri Jayant Kumar Mishra, the District Education Officer, Gumla, P.O. P.S. and District-Gumla.

Present :-

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Rongon Mukhopadhyay**  
Name of Advocate Member:- Mr. Rajeeva Sharma

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in following terms:-It has been submitted by the learned J.C. to Sr. S.C. 1 referring to the show cause filed by the opposite parties that arrears of leave encashment has been deposited in the account of the petitioner.

In such view of the matter, therefore, there being sufficient compliance of the order dated 4.7.2016, passed in WPS No. 3318 of 2016, this application stands disposed of.

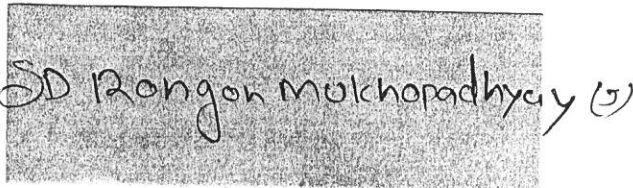
The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

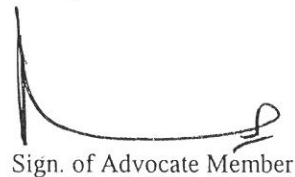
.....

.....

Petitioner/Plaintiff/ Appellant

Respondent/O.P.



  
Sign. of Advocate Member

(Seal of the Committee)

Disposed of  
Pl. Communicate  
R. on. 14/09

True copy  
B.K.  
22/09  
S.O

52  
21/9/17